

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE

LOK SABHA  
UNSTARRED QUESTION NO. 4924

TO BE ANSWERED ON FRIDAY, THE 31<sup>st</sup> MARCH, 2017  
CHAITRA 10, 1939 (SAKA)

Corruption in Enforcement Directorate

4924. PROF. RAVINDRA VISHWANATH GAIKWAD:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government is aware of involvement of former investigating Enforcement Directorate (ED) official of bribery and protection of accused in the Hawala/betting scam;
- (b) if so, the details thereof including the amount involved along with the reaction of the Government thereto; and
- (c) the corrective steps taken by the Government to curb such malpractices in the future ?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE  
(SHRI SANTOSH KUMAR GANGWAR)

- (a) Yes, Sir.
- (b) On detection of certain irregularities in the functioning of some officers of Enforcement Directorate, a suo-motu report was sent by the Director of Enforcement to the Central Bureau of Investigation (CBI) for necessary action. Based on the said report, CBI had registered an FIR and arrested some of the officers. Prior to this, one of the officer, who was on deputation to Enforcement Directorate, had been repatriated to his parent cadre and another officer was transferred out of the Ahmedabad Zonal Office and has since been suspended by Enforcement Directorate.
- (c) The Directorate is strictly adhering to the directions of the Central Vigilance Commission (CVC).

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